

**Central Administrative Tribunal
Principal Bench, New Delhi
OA-2915/2018
MA -3271/2018**

New Delhi this the 03rd day of August, 2018

Hon'ble Sh. Pradeep Kumar, Member (A)

Ashok Chopra (age about 58 years)
S/o late Sh. Govind Lal Chopra (ex group "C" Rly. Employee)
Retired as Chief Inspector of Ticket,
From Northern Railway,
Delhi Jn., Delhi Division
Applicant's residential Address :-
H.No.92, Govind Park, Delhi-110051. Applicant

(By Advocate : Sh.Gaya Prasad)

Versus

1. Union of India, through
General Manager,
Northern Railway, Head Quarter office,
Baroda House, New Delhi.
2. Chief Medical Superintendent,
Northern Railway,
Divisional Hospital, Delhi.
3. Chief Medical Director,
Northern Railway, Head Quarter Office,
Baroda House, New Delhi. Respondents

ORDER (ORAL)

M.A. No. 3271/2018

M.A. 3271/2018 is allowed subject to filing of translated & Typed copies of dim/hand written documents (Card 004240 at Annexure A-2, Application Dt. 5.10.15 at page 79, Referral by N.Rly Dt. 7.1.16 at SN-124).

O.A. No. 2915/2018

Learned counsel for the applicant brought out that the father of the applicant namely Late Sh. Govind Lal Chopra was a Railway Employee who

had fallen ill on several occasions on 05.07.2015, 08.08.2015 and 02.10.2015. Since, the relevant facilities were not available with the Railway hospital, the family had taken Sh. Govind Lal Chopra to private hospital during the emergent situation. Sh. Govind Lal Chopra unfortunately expired on 30.12.2017. The relevant bills for these admissions were submitted to respondent no.2 and all the three bills have been rejected.

2. Thereafter, while Sh. Govind Lal Chopra was still alive, he gave three appeals dated 02.04.2016, 21.06.2016 and 13.02.2016 to respondent no.3 (CMD/N.Rly). However, these bills are still un-decided, as there is no reply given to the family of the deceased. Learned counsel mentioned that he will be satisfied if the Tribunal directs the respondents 3 to decide the same through a speaking order.

3. The O.A. is disposed of at the admission stage itself with a direction to the respondents to pass a speaking order within a period of six weeks from the date of receipt of a copy of this order.

**(Pradeep Kumar)
Member (A)**

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